

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 25.02.2010

The Meeting No. 48/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.02.2010 in Room No. 213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

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MEETING NUMBER : 48/84-ALC3/2009 **MEETING DATE** : 25.02.2010

Case No.: 3/36/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT.	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
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1		LTD.		
	HQ File :01/84/050/00176/AM10/	RLA File :31/24/040/00165/AM10/	Lic.No/Date:3110040756 24.11.2009	Defer Date: 11.03.2010
	Decision: The Committee considered the case as per agenda and observed that information/details called for from applicant firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 11.03.2010.			

2	Case No.:9/48/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
	HQ File :01/84/050/00268/AM10/	RLA File :31/24/040/00164/AM10/	Lic.No/Date:3110040806 24.11.2009	Defer Date:08.04.2010
	Decision: The Committee considered the case as per agenda and decided that a team Norms Committee comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of applicant firm to study the manufacturing process for taking final view in the matter. Firm may be informed accordingly.			

3	Case No.:6/44/84-ALC3/2009	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Rejected
	HQ File :01/84/050/00239/AM10/	RLA File :07/24/040/00386/AM10/	Lic.No/Date:0710069324 08.01.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide letter dated 09.02.2010. The Committee was therefore constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:5/48/84-ALC3/2009

Party Name:SKY INDUSTRIES LIMITED

Meet No/Date:48/84-ALC3/2009
25.02.2010

Status:
Approved

HQ File :01/84/050/00264/AM10/

RLA File :03/95/040/00628/AM10/

Lic.No/Date:0310555449
15.01.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Quantity allowed
Printed Cable Tie Tapes (size-20 MM) made out of knit loop fabric laminated with nylon sheet, GSM-480+/-10%	78000 Mtrs.	Knit loop fabric laminated with nylon sheet, GSM-480+/-10%	Net to net with accountability clause.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/44/84-ALC3/2009

Partv Name:M.M.EXPORTS (INDIA)

Meet No/Date:48/84-ALC3/2009

Status:

5			25.02.2010	Deferred
	HQ File :01/84/050/00235/AM10/	RLA File :05/24/040/00447/AM10/	Lic.No/Date:0510256548 18.01.2010	Defer Date: 25.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.03.2010.			

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Case No.:11/44/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Approved
HQ File :01/84/050/00244/AM10/	RLA File :03/94/040/00921/AM10/	Lic.No/Date:0310556438 21.01.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the sketch submitted. It was observed that firm have not given calculation sheet and justification for higher wastage asked for. Therefore, Committee in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-272 and considering with hood by allowing the item of import @ 3.15 Sq mtrs./Pc as detailed below:-			
Export item	Export Qty.	Import item	Quantity allowed
Men's Full Sleeve Shirts with hood made from 100% cotton Y/D fabrics, GSM-175+/-10% (Style No. 3D0479)	10359 Pcs	100% cotton Y/D fabrics, GSM-175+/-10%	32602.50 Sq mtrs.
The GSM shall match on both side of export and import.			

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/48/84-ALC3/2009	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Approved
HQ File :01/84/050/00267/AM10/	RLA File :30/24/040/00028/AM10/	Lic.No/Date:3010065120 28.01.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

Export item	Import item	Quantity allowed
Acrylic dyed yarn (under worsted system)	(i) Acrylic Fibre (1 –3 D)	610500 Kgs
	(ii) Cationic Dyes	11000 Kgs
	(iii)Chemical Retarder/Lev.Agent/Softner	35200 Kgs.

Dyes and Chemicals mentioned in items of import at S.No. 2 and 3 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/48/84-ALC3/2009	Party Name:VERSA TILE ENTERPRISES PVT.LTD;	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Approved
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HQ File :01/84/050/00265/AM10/	RLA File :30/24/040/00030/AM10/	Lic.No/Date:3010065247 04.02.2010							
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with nil wastage as detailed below:-									
<table><tr><td>Export item</td><td>Import item</td><td>Quantity allowed</td></tr><tr><td>Fusible Interlining material (parts of foot wear) cotton fabric coated with EVA containing 40 gm per sq mtrs.</td><td>Ethylene Vinyl Acetat</td><td>9600 Kgs</td></tr></table>				Export item	Import item	Quantity allowed	Fusible Interlining material (parts of foot wear) cotton fabric coated with EVA containing 40 gm per sq mtrs.	Ethylene Vinyl Acetat	9600 Kgs
Export item	Import item	Quantity allowed							
Fusible Interlining material (parts of foot wear) cotton fabric coated with EVA containing 40 gm per sq mtrs.	Ethylene Vinyl Acetat	9600 Kgs							
The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.									

9	Case No.:7/48/84-ALC3/2009	Party Name:AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status : Rejected
	HQ File :01/84/050/00266/AM10/	RLA File :32/24/040/00049/AM10/	Lic.No/Date:3210042762 05.02.2010	
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p>				

10	Case No.:1/48/84-ALC3/2009	Party Name:INDO COUNT INDUSTRIES LTD.,	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Approved
	HQ File :01/84/050/00260/AM10/	RLA File :03/94/040/00966/AM10/	Lic.No/Date:0310560054 12.02.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to finalize the case as per relevant Packing Policy.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

11	Case No.:2/48/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
	HQ File :01/84/050/00261/AM10/	RLA File :05/24/040/00471/AM10/	Lic.No/Date:0510258621 16.02.2010	Defer Date: 25.03.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 25.03.2010.</p>			

12	Case No.:3/48/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
	HQ File :01/84/050/00262/AM10/	RLA File :04/24/040/00296/AM10/	Lic.No/Date:0410111592 16.02.2010	Defer Date:25.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 25.03.2010.			

13	Case No.:4/48/84-ALC3/2009	Party Name:FASHION KINGDUM	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
	HQ File :01/84/050/00263/AM10/	RLA File :04/24/040/00297/AM10/	Lic.No/Date:0410111602 16.02.2010	Defer Date: 25.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 25.03.2010.			

14	Case No.:10/48/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
	HQ File :01/84/050/00269/AM10/	RLA File :31/24/040/00227/AM10/	Lic.No/Date:3110041993 18.02.2010	Defer Date: 25.03.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 25.03.2010.

Manually generated agenda cases

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Case No. 679	M/s Textrade International (P) Ltd., Mumbai
NC48/10 dt. 25.02.2010	F.NO.1/84/50/440/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310350200 dt. 04.10.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case cleared by ALC in its meeting held on 27.07.2006 and subsequently, the width of fabric was also amended from 60” to 90” by NC in its meeting held on 21.08.2008 without change in weight of import item allowed in Kg. Now, firm have requested for amendment in the Qty. of import item due to amendment of width of fabric from 60” to 90”. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that due to change of width of fabric, the total weight of GSM do not change. Hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 680	M/s SRG Apparels Pvt. Ltd., Tirupur
NC48/10 dt. 25.02.2010	F.NO.1/84/50/63/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. K.T.I.Babukumar, Manager (Shipping), who appeared for personal hearing in this case. It was observed that however, there are total 4 export items in this case but two items are more or less same. The Style No. of these two different products are C2418 & C2378. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that quantitative requirement of fabric against both the different style No. of export items as asked by the firm i.e @ 1.515 Sq mtrs/Pc and @ 1.495 Sq mtrs/Pc respectively is justified. Hence, Committee decided to ratify the Advance authorization issued in this case as applied by the firm.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the Style No. mentioned in this case on the export side.

Case No. 681	M/s Ginni Filaments Ltd., Noida
NC48/10 dt. 25.02.2010	F.NO.1/84/162/487/AM10 -DES-V
Request for fixation of DEPB rate for Non-Woven fabric – Ref. from PC-IV(B)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.Singhvi, Director (Finance) and Sh. Ashok Gupta, Sr. Manager of the firm, who appeared for personal hearing in this case alongwith relevant details. The Committee also perused the SRTEPC letter dated 9th December, 2009 addressed to DGFT informing that total exports of Non-woven fabrics from our Country during the period from April 08 to February, 2009 was Rs. 76.40 crores, out of which, exports by M/s Ginni Filaments Ltd. was to the tune of Rs. 73.40 crores accounting for a share of over 90% of the total exports in the Country. It was also observed that export item i.e Non-woven fabrics is covered under SION, J-370. The following details submitted by the firm were also went through:-

Details of Average Export of Non Woven from 01.04.2008 to 31.03.2009

Quantity of

Per unit

S No.	Item(s) of Export	Shipping Bill No.	Shipping Bill Date	Export Kg/Mt. etc.	FOB Value (in Rs.)	FOB Value (in Rs.)
01-	Non Woven Fabrics	6229180	18/04/2008	8972.18	1075741.92	119.90
02-		6247365	24/04/2008	8688.00	1124686.55	129.45
03-		6283578	07/5/2008	8938.35	1069917.70	119.70
04-		6273001	04/5/2008	9576.72	1235067.89	128.97
05-		6422304	24/6/2008	9732.20	1193640.13	122.65
06-		6438424	28/6/2008	8755.20	1124738.70	128.47
07-		6462856	07/07/2008	9382.40	1246188.83	132.82
08-		6524514	28/07/2008	9688.16	1286550.00	132.80
09-		6565185	09/08/2008	9397.80	1374818.54	146.29
10-		6627842	01/09/2008	23990.60	3405789.37	141.96
11-		6650227	09/09/2008	8499.20	1300909.01	153.06
12-		6731483	07/10/2008	8413.20	1201944.60	142.86
13-		6766466	20/10/2008	8458.42	1228510.39	145.24
14-		6795728	31/10/2008	8818.20	1353530.13	153.49
15-		6831022	14/11/2008	9062.40	1090343.17	120.32
16-		6879166	01/12/2008	8448.00	1340156.18	158.64
17-		6892033	05/12/2008	9247.20	1348130.94	145.79
18-		6950332	26/12/2008	9073.80	938967.04	103.48
19-		7003372	15/01/2009	9138.27	1185551.26	129.73
20-		7055538	03/02/2009	8597.00	1150246.33	133.80
21-		7068273	06/2/2009	8639.30	1130473.96	130.85
22-		7136799	03/03/2009	8937.20	1037520.04	116.09
23-		7183661	19/03/2009	8614.60	1179230.36	136.89
24-		7184078	19/03/2009	8066.87	936483.21	116.09
				229135.27	30559136.25	128.53

Average FOB value = 128.53/kg

Details of Import effected during the past 12 months of input allowed under Standard Input Output Norms (HBP v2) (01.04.08 to 31.03.09)

S No.	Item(s) of Import	Bill of Entry		Quantity of Import Kg/Mt. etc.	CIF Value (in Rs.)	Per unit CIF
		No.	Date			Value (in Rs.)
01-	Viscose (without duty) under adv. Lic	876326	18/06/2008	23122.08	2312023.02	99.99
				26480.23	2647811.16	99.99
02-		862620	07/6/2008	49444.07	5263667.24	106.46
03-		874734	17/6/2008	18120.96	1847017.74	101.29
				18137.49	1837055.18	101.29
				18099.23	1833180.49	101.29
				18118.79	1835161.80	101.29
				18201.59	1843547.76	101.29
04-		937265	31/07/2008	49619.40	5294588.54	106.70
05-		976693	26/08/2008	99147.81	9494748.27	95.74
06-		609522	18/09/2008	49517.51	4549421.19	91.88
07-		626982	30/09/2008	49508.47	4548590.81	91.88
08-		626983	30/09/2008	99242.28	9117884.56	91.88
09-		663306	31/10/2008	49819.32	5641664.35	113.24
10-		669265	04/11/2008	99350.52	11266348.97	113.40
11-		686079	18/11/2008	49752.04	5265755.71	105.84
12-		694437	25/11/2008	49699.73	5134976.28	103.32
13-		694494	25/11/2008	49536.65	5492623.75	110.88
14-		753181	19/01/2009	49738.41	4435174.09	89.17
15-		762882	28/01/2009	31863.00	2610854.22	81.94
16-		812464	13/03/2009	74863.60	5836740.57	77.97
				916519.58	92272095.13	100.68
Viscose (with Duty)						
17-		910033	12/07/2008	99680.53	9990381.02	100.22
18-		723608	22/12/2008	24421.00	2270237.21	92.96
19-		725070	23/12/2008	49801.44	4629666.17	92.96
20-		763072	28/01/2009	49912.87	4089860.62	81.94
*		762882	28/01/2009	18013.82	1476052.41	81.94
21-		783744	16/02/2009	49998.53	4181877.00	83.64

22-		792879 24/02/2009	49741.65	4160391.85	83.64
23-		792880 24/02/2009	49943.16	4177245.80	83.64
			391513.00	34975712.08	89.33
		GRAND TOTAL	1308032.58	127247807.21	97.28
24-	Polyester (without duty) under adv.	924714 22/07/2008	103471.00	6593172.34	63.72
25-	Lic	957810 13/08/2008	96000.00	6739920.00	70.21
26-		944177 05/08/2008	103356.00	6640674.68	64.25
			302827.00	19973767.01	65.96

Based on the above details, following are the relevant inputs for calculation of DEPB rate: -

Average composition 70% Polyester + 30% Viscose.

FOB value per unit of export product (Kg.) – Rs. **128.53 Kg.**

CIF value per unit of Polyester – Rs. **65.96/Kg**

CIF value per unit of Viscose – Rs. **97.28/Kg**

CIF value of each of the input allowed for import in SION (in Rs.)

Polyester- 1.17 Kg \times 70% \times 65.96 = **54.02**

+

CIF value of each of the input allowed for import in SION (in Rs.)

Viscose - 1.17 Kg \times 30% \times 97.28 = **34.15**

CIF value of inputs = **98.17**

FOB value of export item = **128.53 Kg.**

Value Addition (V.A) work out to 31%, Norms Committee recommends higher side i.e **35%** V.A in this case.

Export product	SION No.	Value Addition
Non-woven fabrics	J-370	35%

In view of the above, Committee decided to recommend the case alongwith all relevant documents to DEPB Committee for fixation of DEPB rate of this product.

Case No. 682	M/s Nav Engineers (P) Ltd., Noida
NC48/10 dt. 25.02.2010	F.NO.1/84/50/44/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510217778 dt. 12.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Navin K.Gupta, Managing Director of the firm, who appeared for personal hearing alongwith sample of export/import item in this case. The Committee felt that in order to assess the actual quantitative requirement of printing Ink involved in this process, it was decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 08.04.2010.

Case No. 683	M/s Kitex Garments Ltd., Kochi
NC48/10 dt. 25.02.2010	F.NO.1/84/162/173/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/66/2009-10/Hosy. dated 24.02.2010 as detailed below: -

Export item	Import item	Quantity allowed per piece of export item
Infantwear Blanket sleeper boys/girls (Style No. G8G21)	100% Polyester fleece fabric, GSM-175-185	0.140 Kg
	100% Polyester spun fabric, GSM-165-175	0.007 Kg
	100% Polyester 1x1 fabric, GSM-185-195	0.013 Kg
	Snap Fastners	Net to net with accountability clause.
	Polyester Sewing thread	215 Mtrs.
	Polyester embroidery thread	22 Mtrs.
	Zipper	Net to net with accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 684	M/s Meridian Apparels Ltd., Chennai
NC48/10 dt. 25.02.2010	F.NO.1/84/50/96/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410106949 dt. 18.08.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/66/2009-10/Hosy. dated 24.02.2010 as detailed below: -

Export item	Import item	Quantity allowed/Pc
Lady Tank Top made out of 95% Viscose 5% Spandex jersey knitted fabric, GSM-180+/-10% (Style No. TEE 0850, TEE 0541)	95% Viscose 5% Spandex jersey knitted fabric, GSM-180+/-10%	1.00 Sq mtrs.
Lady Yoga Pant made out of 95% Viscose 5% Spandex jersey knitted fabric, GSM-205+/-10% (Style No. SDE 0005)	95% Viscose 5% Spandex jersey knitted fabric, GSM-205+/-10%	1.82 Sq mtrs.
Lady ¾ Pant made out of 95% Viscose 5% Spandex jersey	95% Viscose 5% Spandex jersey	1.63 Sq mtrs.

knitted fabric, GSM-200+/-10% (Style No. SDE 0040)	knitted fabric, GSM-200+/-10%	
Lady Bermuda made out of 95% Viscose 5% Spandex jersey knitted fabric, GSM-205+/-10% (Style No. SDE 0061)	95% Viscose 5% Spandex jersey knitted fabric, GSM-205+/-10%	1.59 Sq mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case

Case No. 1	M/s Precise Seamless Apparels (Pvt) Ltd., New Delhi
NC48/10 dt. 25.02.2010	F.NO.1/84/50/440/AM08 -DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510248399 dt. 26.08.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the report of Norms Committee team of officers, who had visited the unit of the applicant firm to study the manufacturing process. The report of NC team has been taken on record. It was also observed that since 'Polyester' used in the export item procured indigenously, hence description of export item has been amended accordingly in this case. The committee after deliberations felt that the claim of 25% wastage for Nylon Yarn by applicant firm is justified in this case. Accordingly, Committee decided to ratify the input output norms against the advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed per piece of export
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			item
Sports Bra made out of Nylon/spandex yarn	220000 Pcs.	Nylon Yarn 66, 33/34/2	0.086 kgs.
		Nylon Yarn 66, 44/34/2	0.0069 kgs.
		CR Nylon Yarn 66, 22/22/14/Z Twist	0.016 kgs.
		CR Nylon Yarn 66, 22/22/14/S Twist	0.016 kgs.)
		Metal Adjusters	6.06 pieces
		Brushed Elastic (width 15mm)	0.50 mtrs.
		Folded Elastic (width 16mm)	2.54 mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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